

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O A No. 97 of 1995

Thursday, this the 15th day of June, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Kandathil Varghese Kurien (K Varghese Kurien)
Inspector of Central Excise, Special Customs
Preventive Unit, Alleppey, residing at Deepthy,
Nijakkanal (PO), Krishnapuram via Kayamkulam.
.. Applicant

By Advocate Mr. K Sasikumar

Vs.

1. Union of India, represented by the Secretary,
Ministry of Finance, Department of Revenue,
New Delhi.

2. The Secretary, Central Board of Excise and Customs,
New Delhi.

3. The Principal Collector of Customs and
Central Excise, Madras.

4. The Collector of Central Excise and Customs
Central Revenue Buildings, Cochin-18.

5. Deputy Collector(P&V), Office of the Collector
of Central Excise & Customs, Central Revenue
Building, Cochin-18.

6. Mannil Vijayan, Superintendent of Central Excise,
Kozhikode II Range.

7. AK Gopinarayanan, Superintendent of Central Excise,
Headquarters(Audit), Ambalamugal, Cochin-18.

8. Abraham Thomas, Superintendent of Central Excise,
Range Office, Ambalamugal, Thripunithura.

9. Mitraprasad C, Intelligence Officer, Directorate
of Revenue Intelligence 19/1069-A, Tali,
Chapapuram, Calicut-673 002.

10. PP Mohanakumar, Inspector of Central Excise,
COFEPOSA Section Headquarters Office, Cochin-18.

11. N Vijayakumar, Inspector of Central Excise,
Legal Section, Central Excise Headquarters Office,
Cochin-18.

12. PK Somasundaram, General Secretary,
Kerala Central Excise Executive Officers
Association, Cochin-682 018. .. Respondents

By Advocates Mr. TPM Ibrahim Khan, SCGSC
Mr. K Ramakumar (R 9,10 & 11) and
Mr. CN Radhakrishnan (R 12)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

In spite of several opportunities being granted to cure the defects, applicant has not done so. The application is not in order, and we dismiss the same. Parties will suffer their costs.

Dated the 15th June, 1995

P Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Sankaranair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.97 of 1995

Thursday, this the 17th day of August, 1995

CORAM

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

Kandathil Varghese Kurien (K Varghese Kurien),
Inspector of Central Excise,
Special Customs Preventive Unit, Alleppey,
residing at Deepthy, Nijakkanal P.O.,
Krishnapuram (Via), Kayamkulam.

...Applicant

(By Advocate Mr TCG Swamy)

Vs

- 1 Union of India rep. by the Secretary,
Ministry of Finance,
Department of Revenue, New Delhi.
- 2 The Secretary, Central Board of Excise
and Customs, New Delhi.
- 3 The Principal Collector of Customs
and Central Excise, Madras.
- 4 The Collector of Central Excise and Customs,
Central Revenue Buildings, Cochin-18.
- 5 Deputy Collector (P & V),
Office of the Collector of Central Excise
and Customs, Central Revenue Building,
Cochin-18.
- 6 Mannil Vijayan,
Superintendent of Central Excise,
Kozhikode II Range.
- 7 A K Gopinarayanan,
Superintendent of Central Excise,
Headquarters (Audit), Ambalamugal,
Cochin-18.
- 8 Abraham Thomas,
Superintendent of Central Excise Range Office,
Ambalamugal, Tripunithura.
- 9 Mitraprasad C, Intelligence Officer,
Directorate of Revenue Intelligence 19/1069-A,
Tali, Chalapuram, Calicut-673 002.
- 10 P P Mohanakumar,
Inspector of Central Excise,
DOFEPOSA Section Headquarters Office,
Cochin-18.

11 N Vijayakumar, Inspector of Central Excise Legal Section, Central Excise Headquarters Office, Cochin- 18.

12 P K Somasundaram, General Secretary, Kerala Central Excise Executive Officers' Association, Cochin-682 018 ...Respondents

(By Advocate Mr T P M Ibrahim Khan, Sr CGSC for R 1 to 5.
" Mr K Rama Kumar for R 9, 10 and 11, and
" Nr C N Radhakrishnan for R- 12)

The application having been heard on 17th August 1995, the Tribunal on the same day delivered the following:

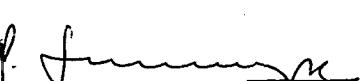
O R D E R

P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for applicant submits that he wishes to withdraw the application in view of the orders passed today by the Tribunal in O.A. 1579/94 and in view of the fact that he is satisfied with the seniority list issued after the review D.P.C. held on 31.7.95 and 1.8.95. He is permitted to do so with freedom to take such further action as he considers appropriate, if he has any further grievance in this regard.

2 Application is disposed of. No costs.

Dated the 17th August, 1995.


P SURYAPRAKASAM

JUDICIAL MEMBER


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER